

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 6384  
(To be answered on the 5<sup>th</sup> April 2018)**

**Unfair Practices by Airlines**

**6384. SHRI A. ANWHAR RAAJHAA  
SHRI S.R. VIJAYAKUMAR  
KUNWAR HARIBANSH SINGH  
SHRI SUDHEER GUPTA  
SHRI ASHOK SHANKARRAO CHAVAN  
SHRI GAJANAN KIRTIKAR  
SHRI BIDYUT BARAN MAHATO  
SHRI T. RADHAKRISHNAN  
SHRI NARANBHAI KACHHADIYA**

**Will the Minister of CIVIL AVIATION**

**तागर विमानत मंत्री**

**be pleased to state:-**

- (a) whether the Government has noticed that some airlines have indulged in unfair business practice such as fixing of fuel surcharge rates for cargo transport;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Competition Commission of India has also imposed fine on such airlines, if so, the details thereof;
- (d) whether all the airlines operating in domestic routes also indulge in practice of overbooking seats in a flight operating in domestic routes, if so, the details thereof; and
- (e) the corrective measures taken/being taken by the Government in this regard?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**तागर विमानत मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

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(a) to (c) : Express Industry Council of India (EICI) had filed a petition before the Competition Commission of India (CCI) against Jet Airways (India) Ltd., InterGlobe Aviation Ltd. (Indigo), Spice Jet Ltd., Air India Ltd. and Go Airlines (India) Ltd. alleging cartelization. CCI vide its Order dated

07.03.2018 has held that three airlines, namely, Jet Airways, Indigo, and Go Air, acted in a concerted manner in fixing and revising the Fuel Surcharge (FSC) rate, which is a component of freight charges, and thereby contravened the provisions of Section 3 of the Competition Act, 2002 which prohibits anti-competitive agreements including cartels, and imposed respective penalties of Rs. 39.81 crore, Rs. 9.45 crore and Rs. 5.10 crore on the three airlines concerned. A cease and desist order was also issued against these airlines.

(d) and (e): With effect from 01.08.2016, Civil Aviation Requirements (CAR) Section 3, Series M, Part IV issued by the Director General of Civil Aviation (DGCA) with a view to ensure appropriate protection of air passengers and operation of airlines under harmonised conditions, sets out the facilitation measures and/or compensation to be provided by the airlines to passengers due to denied boarding for various reasons including due to overbooking, cancellation of flights, and delays in flights.

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